

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 575 of 2019

IN THE MATTER OF:

Enforcement Directorate **...Appellant**

Versus

Manoj K. Agarwal & Ors. **...Respondents**

Present:

For Appellant: **Mr. Zoheb Hossain, Special Counsel for ED.
Mr. Nitesh Rana (SPP), Mr. Ali Khan and Mr. Agni Sen, Advocates.**

For Respondents: **Mr. Abhijeet Sinha, Mr. Rajendra Beniwal,
Mr. Kumar Sumit and Mr. Chirag Gupta, Advocates
for R-1&3.
Mr. Arijit Mazumdar and Mr. Shambo Nandy,
Advocates for R-2.**

With

Company Appeal (AT) (Ins.) No. 576 of 2019

IN THE MATTER OF:

Enforcement Directorate **...Appellant**

Versus

Vishal Ghisulal Jain & Ors. **...Respondents**

Present:

For Appellant: **Mr. Zoheb Hossain, Special Counsel for ED.
Mr. Nitesh Rana (SPP), Mr. Ali Khan and Mr. Agni Sen, Advocates.**

For Respondents: **Ms. Udit Singh and Mr. Siddharth Chechani,
Advocates for R-1.
Mr. Shambo Nandy and Mr. Arijit Mazumdar,
Advocates for R-2.
Mr. Rajendra Beniwal, Mr. Kumar Sumit and
Mr. Chirag Gupta, Advocates for R-3.**

ORDER
(Virtual Mode)

16.02.2021: Heard the Learned Counsels for the parties. Arguments completed. The Learned Counsels for the parties are permitted to file further 'Written Submissions' not more than three pages regarding the permissions had already made before us. The same may be filed within a week.

Reserved for Judgment.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md